

12.29 hrs.

STATEMENTS OF PUBLIC
ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV:
(Azamgarh): I lay on the Table English and Hindi versions of the following Statements:—

- (1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Ninety-eighth Report (Sixth Lok Sabha) on Dues and Equipment.
- (2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and eighteenth Report (Sixth Lok Sabha) on Ministry of Communications (P&T Board).

12.30 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1980, agreed without any amendment to the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 17th November, 1980."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Con-

duct of business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1980 agreed without any amendment to the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Amendment Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 12th June, 1980."

12.31 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEREPORTED DELAY IN CONSTRUCTION OF
GANGA BRIDGE AT PATNA

श्री राम बिलास पासवान (हाजीपुर) :
उपाध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर माननीय नौवहन और परिवहन मंत्री जी का ध्यान आकर्षित करना चाहता हूँ और अनुरोध करता हूँ कि वे इस सम्बन्ध में एक बयान दें :

"पटना, बिहार में गंगा नदी पर पुल के निर्माण में कथित अनावश्यक विलम्ब, जिस के फलस्वरूप पुल के निर्माण की लागत में वृद्धि हो रही है।"

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): Under the Constitution, Govt. of India are primarily responsible for roads declared as National Highways. All roads other than National Highways in a State, are essentially the responsibility of the State Government concerned.

The bridge under construction over the Ganga at Patna, when completed, would fall on a State road. It is, therefore, a State project and the Govt. of Bihar are primarily concerned. In order, however, to assist the State Government financially in